

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4061
TO BE ANSWERED ON 10.08.2018

Surprise Inspection of Polluting Industries

4061. SHRI LAXMI NARAYAN YADAV:
SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has conducted any surprise or on-the-spot inspection of polluting industries/ companies in various States;
- (b) if so, the details thereof along with the action taken and the directions issued to such industries/companies;
- (c) whether the said industrial/ companies have complied with the directions;
- (d) if so, the details thereof along with the details of the companies/industries which have not complied with the directions so far; and
- (e) the action taken against the industries/companies which have not complied with the said directions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) to (e) Monitoring and inspection of industrial units are done through surveillance squad and online systems. Online Continuous Emission/Effluent Monitoring system (OCEMS) was introduced by Central Pollution Control Board (CPCB) in 2016 for transparent and objective monitoring of industrial units in States/Union Territories (UTs). CPCB has been carrying out surprise inspections based on SMS alert system generated by OCEMS of industries in the 17 categories of highly polluting industries to verify compliance with the stipulated norms. 406 industries have been inspected since 2016-17, and 247 directions issued under Section 5 of Environment (Protection) Act, 1986 to non-complying industries and 1 direction issued under Section 18(1)(b) of the Air and Water Acts to Maharashtra State Pollution Control Board. So far, 154 directions under Section 5 of Environment (Protection) Act, 1986 have been complied. The details of monitoring carried out in different States/UTs are at Annexure. CPCB has also inspected 1109 Grossly Polluting Industries (GPIs) discharging into main stem of Ganga River & its tributaries during the period of December, 2015 to May, 2017. 538 units were found non-complying, out of which 180 units were issued show-cause notices and 358 units were issued closure directions.

ANNEXURE

Annexure referred in reply to the Lok Sabha Unstarred Question No. 4061 due for answer on 10.08.2018 regarding 'Surprise Inspection of Polluting Industries'

State-wise list of industries inspected under SMS Alert and Directions issued

S. No.	States/ UTs	Total no. of industries inspected	Directions issued under Section 5 of EPA, 1986	Direction issued under Section 18 (1)(b) of Air & Water Acts
1.	Andhra Pradesh	26	16	0
2.	Assam	17	13	0
3.	Bihar	4	1	0
4.	Chhattisgarh	14	9	0
5.	Delhi	1	0	0
6.	Gujarat	47	28	0
7.	Haryana	18	9	0
8.	Himachal Pradesh	6	4	0
9.	Jammu & Kashmir	2	1	0
10.	Jharkhand	21	17	0
11.	Karnataka	20	13	0
12.	Kerala	6	8	0
13.	Madhya Pradesh	21	12	0
14.	Maharashtra	35	22	1
15.	Meghalaya	6	3	0
16.	Odisha	24	13	0
17.	Puducherry	1	0	0
18.	Punjab	16	7	0
19.	Rajasthan	22	8	0
20.	Tamil Nadu	25	11	0
21.	Telangana	15	12	0
22.	Uttar Pradesh	31	19	0
23.	Uttarakhand	2	2	0
24.	West Bengal	26	19	0
	Total	406	247	1